

Rules for public funded educational institutions

2464. SHRI RITABRATA BANERJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether UGC has informed the universities that academicians in public funded institutions are subject to certain rules applicable to Government servants which prohibits them from criticising State policy and if so, the details thereof; and

(b) the details of such a law or notification which bars any Government employee to such mandates?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) and (b) No, Sir. No such communication has been sent by the University Grants Commission (UGC). Employees of each University are governed by the Statutes/Ordinances/Regulations of the University. Wherever such Regulations are not in place, the UGC has instructed, *vide* its letter No. 22-9/2017(CU) dated 1st May, 2018, that till such time Regulations are framed, they should follow Government of India rules/orders for administrative, financial, establishment and service matters.

Institutes of Eminence tag to IIMs

2465. SHRI N. GOKULAKRISHNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Indian Institutes of Management (IIMs) have expressed their disappointment over denial of Institutes of Eminence tag;

(b) if so, the details thereof;

(c) whether Government is considering to include them in the list of Institutes of Eminence in the next list; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) No reference has been received from Indian Institutes of Management (IIMs) in the Ministry regarding disappointment over denial of Institutions of Eminence tag.

(b) In view of (a) above, does not arise.

(c) and (d) The Government has granted the status of Institutions of Eminence to the Institutions based on the recommendation of Empowered Expert Committee (EEC) and University Grants Commission (UGC). Presently, no recommendations have been received from EEC and UGC for granting of Institutions of Eminence status to IIMs.

New rules for Appointment of directors in IIMs

2466. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether future directors of the prestigious IIM would no longer need to have anything to do with academic or even possess a Ph.D;

(b) whether according to rules notified recently under the IIM Act, executives who have been in senior management roles for at least 15 years would now be eligible to be appointed as directors;

(c) whether the premier business schools in the past have been headed by corporate executives but such examples are few and far between; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYAPAL SINGH): (a) No, Sir.

(b) Yes, Sir.

(c) and (d) No, Sir. However, in the initial years of establishment of some of the Indian Institutes of Management (IIMs), a few of the corporate executives with academic background were appointed as Director.

Reserved posts in universities

2467. SHRI RIPUN BORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of posts of faculty in universities that have been advertised by the various Central Universities after the issuing of UGC circular on faculty positions in universities, department-wise;

(b) the number of posts that are reserved for SCs/STs out of total posts advertised;

(c) the number of posts that would have been reserved for SCs/STs if the earlier provision of reservation has been followed; and